

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 412
CA-64/ND/2020

IN THE MATTER OF:

**M/s. Rishu Agencies Pvt. Ltd. and anr. And
M/s. Safex Complex Pvt. Ltd.**

...PETITIONER

Section

Under Section 230-232

Order delivered on 23.10.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner

:Mr. Iswar Mohapatra, Adv.

For the RD/OL

**:Mr. Shankari Mishra, Proxy for
Mrs. Tania Sharma, Adv.Z**

For the Income Tax Department

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ORDER

Heard the submissions made by the Learned counsel for the Petitioner. The Learned Counsel for the Petitioner has submitted that they have served copies on the concerned regulators. The Proxy Counsel for the RD has prayed for grant of three weeks' time for filing her reply in the matter. Since nobody has represented the Income Tax Department in the matter, the Tribunal requesting the Income Tax Department Mr. Sunil Aggarwal to assist the Tribunal in the matter by liaising with the Income Tax Department and apprise the status of Income Tax reply. Matter is adjourned to 25.11.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member(J)**

(Meenu)